

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


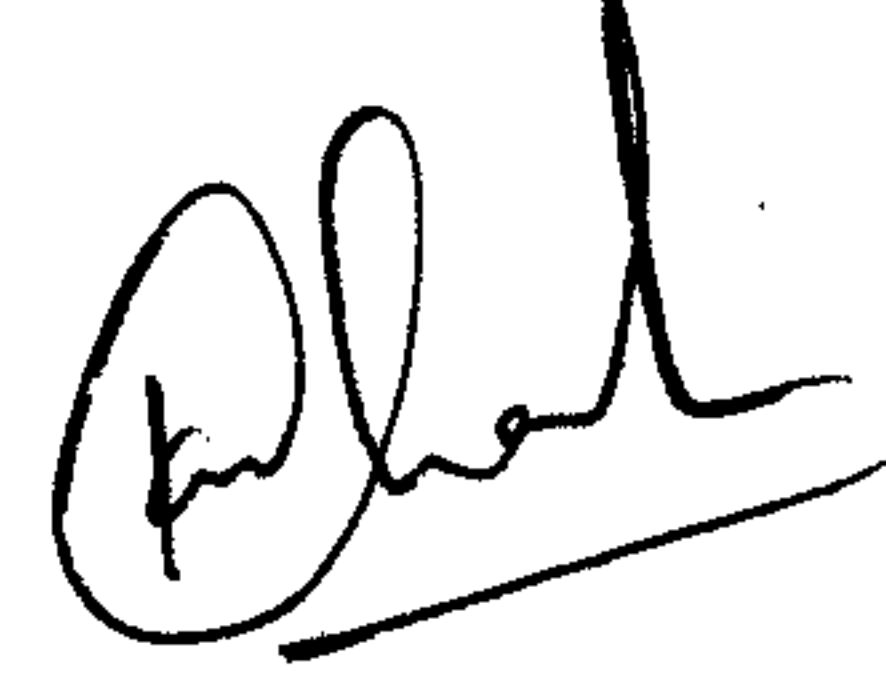
C.P.(I.B) No. 578/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2020**

Name of the Company: OCS Group (India) Pvt Ltd  
V/s  
Silver Leaf Hotel Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PRANAV TRIVEDI KUNAL & VAISHNAV	ADV	Respondent	
2.	Aditya Gupta.	Adv. }	Petitioner }	
3.	Akhyati Puri			
4.	Rishi Trivedi			

**ORDER**

The parties are represented through learned counsels.

Since, IA 766/2019 is allowed and thereby the Corporate Debtor is allowed to file his reply.

Learned Lawyer for the Petitioner has liberty to file his rebuttal within a week, if any.

*is the matter on 18.2.20*  
*Chockalingam*

**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 22nd day of January, 2020

*Manorama*  
**MANORAMA KUMARI  
MEMBER JUDICIAL**